

CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORIGINAL APPLICATION/290/00 270 / 2015

Govind Singh APPLICANT[S]

Vs.

Union of India & Ors. RESPONDENT[S]

This application has been submitted to the Tribunal by the applicant

Shri/Smt. Govind Singh & Smt. Devi Singh
under Section 19 of the Administrative Tribunal Act.,1985 against the Order No.....
..... and same has been scrutinised with reference to the
points mentioned in the Administrative Tribunal Act.,1985 and pertains to the jurisdiction
of Jodhpur Bench. It is a D.B./S.B.Cases.

(A) I.P.O's given to the casheir. Yes/No

(B) The applicant has also filed a separate Misc. application for condonation of delay. Yes/No

(C) Wherther the M.A. for joining together is required or not Yes/No

(D) Whether the prayer for joining together has been made in the facts and relief para in OA as per

Full Bench order dated 22-04-2009 passed in MA No.11/2008
in OA No.19/2008.

On scrutiny it has no defect/ defect, pointed out in scrutiny Form No.2.

14-7-15

Sign. Of Scrutiny Clerk

Section Officer (Judl.)

DY.REGISTRAR

See Rule 11(b)
CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

Diary No..... 517 20/15

Report on the Scrutiny of Application

Date of presentation 14-7-2015

Presented by Shri..... C.P. Sharma, Advocate

Applicant[s]..... Govind Singh....

Respondent[s]..... U.O.L.S. OR

Nature of Grievance D.B./S.M.C.

No. of applicants..... One No. of Respondents..... Three

CLASSIFICATION

Recruitment /
Subject..... [No.] Department Defence No. 12

1. Is the application in the proper prescribed form? (Three complete sets in paper books from in Two compilations)	Yes/No (An under One set. Yes)
2. Whether name description and address of all the Parties been furnished in the cause title ?	Yes/No
3. [a] Has the application been duly signed and verified? [b] Have the copies been duly signed? [c] Have sufficient number of copies of the application been filed?	Yes/No. Yes/No. Yes/No.
4. Whether all the necessary parties are impeaded?	Yes/No.
5. Whether English translation of documents in a language other English Or Hindi been filed ? # But all Hindi documents English translation not filed point to be considered by the Hon'ble Court.	Yes/No #
6. Is the application in time ? (See Section 21)	Yes/No.
7. Has the Vakalatnama /Memo of appearance/ autorisation been filed?	Yes/No.

Contd..... 2/-

8.	Is the application maintainable ? (U/s 2,14,18 or uR6 of procedure Rule/etc.)	Yes/No.
9.	It is the application accompanied by (I.P.O./D.D for Rs.50/-)	Yes/No.
10.	Has the impugned order original/duly Attested legible copy been filed.	Yes/No.
11.	Have legible copies of the annexures duly attested been filed ?	Yes/No.
12.	Has the Index of documents been filed and pagination Done properly?	Yes/No.
13.	Has the applicant exhausted all available remedies ?	Yes/No.
14.	Has the declaration as required by item 7 of from I been made ?	Yes/No.
15.	Have required number of envelopes(file size) bearing full address of the respondents been filed ?	Yes/No. Undertaking given
16.	(a) Whether the relief sought for, arise out of single cause of action ?	Yes/No.
	(b) Whether any interim relief is prayed for ?	Yes/No.
17.	In case an MA for condonation of delay is filed, is it supported by an affidavit ?	Yes/No.(separate M Filed]
18.	Whether this case can be heard by Single Bench ?	Yes/No.
19.	Any other point P.F.Deposited	Synopsis/filed N/I
20.	Result of the scrutiny with intial of Scrutinay Clerk	It has no defect/ 1.5/

SECTION OFFICER(J)

DEPUTY REGISTRAR

4-07-2015
Mr. S. P. Sharma, Advocate for Appellants
Appeal filed up in [REDACTED] on 14-07-2015 for I. R.
admission as [REDACTED] as per Court Permission
14-07-2015

REGISTRAR
OF INVENTIONS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

290/00270/2015

0. APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

14/07/2015

Mr. S. P. Sharma present for applicant.

Put up the matter on 15/07/2015.


Meenakshi Hooja
Admn. Member

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

Applicant(s):
Advocate for
Applicant(s) :

APPLICATION No.

of

Respondent(s) :

Respondent (s) :

Notes of the registry	Orders of the Tribunal
	<p>O.A. No. 290/00270/15 (Govind Singh vs UOI & Ors) Date of Order : 15/07/2015</p> <p>Mr Kaushal Sharma proxy counsel present for Mr S.P. Sharma, counsel for applicant.</p> <p>D.B. not formed. Matter relates to appointment on the post of Mazdoor in Ministry of Defence. Issue notices 'Dasti'.</p> <p>Heard on I.R. Counsel for the applicant submits a copy of the interim order dated 02.02.2015 in OA No. 396/2014 with MA No. 12/2015 and interim order dated 08.04.2015 in OA No. 290/00125/15 in which after considering the matter, the respondents were directed to consider issue of conditional appointment letter to the applicants and that the appointment of the applicants shall be subjected to the outcome of OA No. 290/00170/2014 (Balla Ram & Ors v. UOI & Ors.)</p> <p>Counsel for the applicant submits that the applicant Shri Govind Singh is also one of the selected candidate for the post of Mazdoor and this may be seen from Annex. A/2 dated 10.12.2014 and his case is similar/identical with the 10 applicants in OA No. 396/2014 and the applicant in OA No. 290/00125/15 and accordingly prays that the same IR may be given as has been given to the applicants in OA No. 396/2014 and in OA No. 290/00125/15 as may be seen at Annex. A/3 & A/4 respectively.</p> <p>104</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION No. of

Applicant(s):

Advocate for

Applicant(s) :

Respondent(s) :

Respondent (s) :

Govind Singh vs UOI & Ors

being a similar/identical matter, the respondents are directed to consider issue of conditional appointment letter to the applicant and the appointment of the applicant shall be subject to the outcome of OA No. 290/00170/2014 (Balla Ram & Ors v. UOI & Ors.)

Ms K. Parveen, Sr.C.G.S.C. and counsel representing the respondents in similar matters, is directed to receive notices on behalf of respondents and convey the position on next date of hearing, regarding consideration of issue of conditional appointment to the applicant. The respondents may file reply/short reply before next date of hearing.

Put up the matter on 05/08/2015.


[Meenakshi Hooja]
Administrative Member

ss

*Desti Notice in reply
of order R/103
13/7/15
16/7/15*

*ALC 16/7/15
for K. Parveen
S.C.G.S.C.*

Copy Received

16/7/15

*(D.S. Anthony)
Notification served
Service of process on the
Advocate Smt. K. Parveen
Advocate Lokendra S.
Reply Not Served*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION No.

of

Respondent(s) :

Applicant(s):
Advocate for
Applicant(s) :

Respondent (s) :

Notes of the registry

Orders of the Tribunal

O.A. No. 290/00270/15 with MA 290/00147/15

Date of Order : 04/08/2015

Mr S.P. Sharma present for applicant.
Mr K.S. Yadav, Sr. C.G.S.C. present for respondents.

D.B. not formed. Mr K.S. Yadav, Sr.C.G.S.C.
submits that he will file memo/vakalatnama on behalf of
official respondents and seeks some time to file reply.

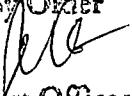
Put up the matter on 05/10/2015. I.R. to continue till
then.


[Meenakshi Hooja]
Administrative Member

ss

5/10/15

Mr/Ms. Mr. K. S. Jadhav
Counsel for Appellant.
Mr/Ms. K. S. Jadhav
Counsel for Respondent.
Division Bench not formed.
As prayed,
List on 14/12/15,

By Order

Court Officer

Memo filed

Mr. Rameshwaran
Dear
Memo of appearance
filed on behalf
& (R.Y. No.) of
5/11/15,
18/11

Reply for

Fwd.

28/11

Dear K. S. Jadhav,
Utkalakar ^{DI}
on behalf of
Respondent
on 01/12/15
1/12/15

14/12/15

Mr/Ms. Mr. K. S. Jadhav
Counsel for Appellant.
Mr/Ms. Mr. Rameshwaran
Counsel for Respondent.
Division Bench not formed.
As prayed,
List on 01/03/16,


Court Officer

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

O.A. No. 290/00270/15

Date of Order : 29/01/2016

Mr. S.P.Sharma, counsel for the applicant

Mr. K.S.Yadav, counsel for respondent Nos. 1 to 3

There was a connected case filed by Shri Bhalla Ram and others, as OA No.170/2014 in which we had passed an order of conditional appointment to the selected candidate and in which originally the selection process was stayed thereafter we modified that order and allowed a conditional appointment be made. But today, Shri Vijay Mehta, learned counsel for Shri Bhalla Ram sought permission to withdraw the OA and therefore, the selection has become final. Therefore, all these OAs are allowed and appointment is approved. The OA is allowed as above. No costs.


(PRAVEEN MAHAJAN)
Administrative Member

R/

✓
(Dr. K.B.SURESH)
Judicial Member

 03/27/15

 3/2/16

FORM NO.1
[See Rule 4(a)] FORM OF INDEX
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR.

OA/290/00 270 / 2015

Govind Singh.....

Applicant.Petitioner

By Legal Practitioner Mr./Ms. S. P. Sharma.....

U.O.I. & ORS.....

Respondents

By Legal practitioner / Government pleader Mr./Ms.

I N D E X

Sr.No.	Brief description of proceedings / documents	Page No.	
		From	To
1.	Original Application.....	1	8
2.	Annexures A1 to A/.....	9	15
3.		
4.		
5.		
6.		
7.		
8.		
9.		

Section Officer(J)

Judicial Clerk

**BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR
BENCH, AT JODHPUR**

ORIGINAL APPLICATION NO. 290/00270/2015

APPLICANT

Govind Singh

VERSUS

RESPONDENT.

Union of India & ors.

SYNOPSIS AND DATES OF EVENTS

11-17

Jan, 2014

The respondents issued an advertisement and invited applications to fill up 50 vacant post of Majdoor through open selection at 224 Advance Base Depot. Jodhpur.

10.12.2014 The applicant, having suitability to the post, submitted application and participated the selection process, in which he was declared qualified in all the stages of selection and accordingly he deposited original documents with respondent no. 3 and thereafter he was issued with provisional selection letter.

08.04.2015 Thereafter, the respondent also carried out verification of the applicant and completed the recruitment process. But even then for long time, the applicant was not issued with appointment order and joining instructions. In the similar issue, some such selected candidates approached to this Hon'ble Tribunal and filed original application no. 290/396/2014, wherein while passing an interim order, the respondents have been directed by this Hon'ble Tribunal to consider case for issue of appointment order conditionally, subject to outcome of O.A. pending before this Hon'ble Tribunal, filed by failed candidates. Hence the same relief

may kindly be granted to the applicant, as the respondents are not issuing appointment order to the applicant, whereas others have been now given joining pursuance to interim order. Hence this original application.

of Presentation
In Receipt by Post
Presented by Shri
Office to Report On
REGISTRAR
CAT, JODHPUR

Date Jul, 2015

[Signature]
Counsel for Applicant.

BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR
BENCH, AT JODHPUR

ORIGINAL APPLICATION NO. 290/00270/2015

APPLICANT **VERSUS** **RESPONDENT.**

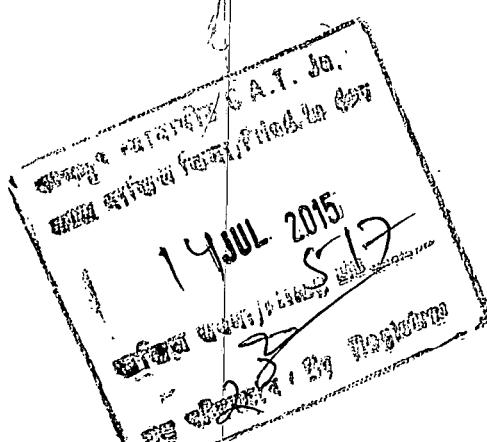
Govind Singh 2 Union of India & ors.

I N D E X

S.No.	Particulars	Page No.
1.	Original application	1 to 8
2.	Documents:-	
1.	Annexure-A/1: Copy of Adv. issued by 224 Adv. Depot.	9
2.	Annexure-A/2: Copy of provisional selection letter Dt. 10.12.2014 issued by respondent	10
3.	Annexure-A/3: Copy of interim order dated 02.02.2015 Passed in O.A. No. 290/00396/2014	11-13
4.	Annexure-A/4: Copy of interim order dated 08.04.2015 Passed in O.A. No. 290/00125/2015	14-15


(SP SHARMA), Advocate
 Counsel for applicant.

Date: 14 Jul, 2015



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH JODHPUR, AT JODHPUR

ORIGINAL APPLICATION NO. ²⁷⁰...../2015

APPLICANT:-

Govind Singh S/o Shri Devi Singh, Aged-21
Years, R/o Vill. & Post-Tarondar, tehsil-Nagar,
Distt.-Bharatpur (Rajasthan). (*Candidate for
recruitment to post of Majdoor at No. 224 Adv.
Base Ord. Depot, C/o 56 APO.*)

VERSUS

RESPONDENTS:-

1. The Union of India,
Through The Secretary,
Ministry of Defence, Government of India,
Raksha Bhawan, New Delhi.
2. The Commandant,
No. 224 Advance Base Ord. Depot, Banar Jodhpur, C/o 56 APO.
3. The Administrative Officer,
No. 224 Advance Base Ord. Depot, Banar Jodhpur, C/o 56 APO.

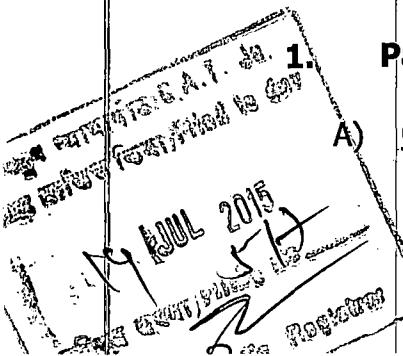
**APPLICATION U/S 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL'S ACT, 1985**

DETAILS OF THE APPLICATION

Particulars of Order against which, application is made :

Order under challenge:-

In this O.A. there is no any order under challenge. However the applicant prays for seeking directions for implementation of provisional selection letter issued to applicant by the respondents and to direct



224 ABOD, as such it is a continuing cause, denial of which creates cause of action.

B) **Subject Matter in Brief:-** The respondent no. 2 and 3 issued an advertisement published in rojgar samachar in January 2014, to fill up vacant post of Majdoor for which selection process was conducted, in which applicant participated and he was declared qualified and thereafter applicant was issued provisional selection letter dated 10.12.2014, but till date the applicant has not been given joining on the said post, whereas verification of the applicant has been already completed and he has submitted original documents with the respondent no. 3. In identical original application no. 290/396/2014 filed by Om Prakash & Ors, and O.A. No. 290/00125/2015 Praveen Kumar Yadav Vs. Union of India, having similar controversy, this Hon'ble Tribunal has been pleased to grant interim relief. The case of the applicant is similar to said original application in the matter of appointment.

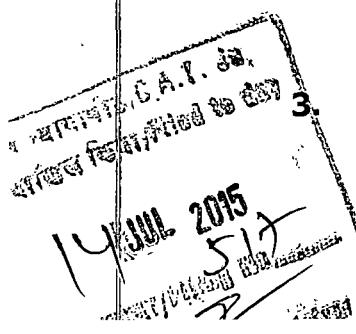
C) **Subject Prayer:-** The by an appropriate writ, order or directions, the respondents may kindly be directed to consider the case of applicant and accordingly issue appointment order to conclude the selection process to the post of Majdoor in Group-D.

2. **Jurisdiction of the Tribunal:**

The applicants declare that the subject matter for which this application is made is within the jurisdiction of this Hon'ble Tribunal.

Limitation :

The applicants further declare that this original application is within the limitation prescribed in Section 21 of the Central Administrative Tribunal Act, 1985, for the purpose grant of benefit of



continuing cause to raise the same before this Hon'ble Tribunal. Thus there is no delay in approaching to the Hon'ble Tribunal for seeking an appropriate relief.

4. Brief Facts of the case :

Facts of the case, in the brief are as under:-

- 4.1 That the applicant is a citizen of India and he belongs to Bharatpur district in Rajasthan.
- 4.2 That, the respondent no. 2 and 3 issued an advertisement to fill up the vacant post of Majdoor, through open selection process, for which an advertisement was issued in Rojgar Samachar dated 11-17 January 2014, through which applications were invited, copy whereof is submitted and marked as **Annexure-A/1**.
- 4.3 That, it is further respectfully submitted that, the applicant is secondary passed and he belongs to OBC category and he is bonafide resident of Bharatpur. Thus the applicant is possessing requisite qualification necessary for the post advertised. The copy of secondary school certificate, copy of caste certificate and copy of bonafide certificate, shall be filed on record, if need so arises, or if so advised by this Hon'ble Tribunal.
- 4.4 That, the applicant on having come to know about said advertisement, submitted his candidature and participated in the selection process and qualified the same. The respondents conducted the selection process in most transparent and fair manner, in which applicant and many others were declared qualified for the post advertised and thereafter all such selected candidates were asked to submit their original documents for

4.5 That, thereafter the respondents issued provisional selection letter to the applicant under OBC category for the post of Majdoor letter dated 10.12.2014, as the applicant found place in merit list, against the post advertised, copy whereof is marked as **Annexure-A/2.**

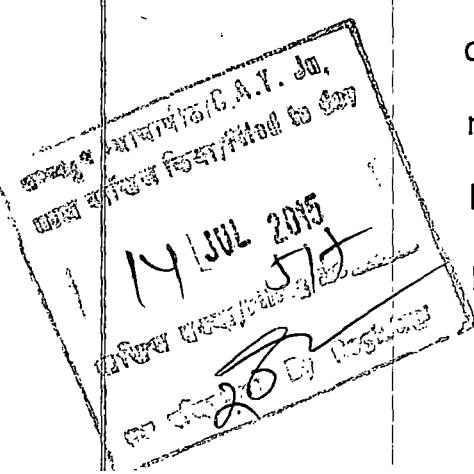
4.6 That, it is significant to submit here that the said selection process comprised various stages, like written examination, medical examination, practical test, physical test and then interview and verification of documents and verification of antecedent of selected candidates. The applicant has been found suitable in the aforesaid all the stages, but even then for long time, he has not been issued with appointment order and joining letter to the post, to which he is selected.

4.7 That, it is further submitted that, when the applicant did not receive appointment order from the respondents for long time, then he made query from the office of respondent no. 3 and came to know that, some failed candidates have approached to this Hon'ble Tribunal and challenged the selection process, vide O.A. No. 290/00170/2014 titled Bhalla Ram Vs. Union of India & Ors, due to which appointment orders are not being issued.

4.8 That, it is also relevant to submit here that, on similar lines, recruitment were conducted in the past in 2013, by the respondents, wherein all selected candidates have been given joining and in similar recruitment process conducted in other parts of Rajasthan by other army units also has been completed and selected candidates have been given joining. Thereafter the respondents further proceeded to fill more vacant post of Majdoor

for want of original documents, the applicant could not participate to this fresh selection post. Therefore the applicant also deserves to be given joining on the post to which he is selected.

4.9 That, it is also pertinent to submit here that, in on identical issue, some 10 such selected candidates of the same selection process in question, approached to this Hon'ble Tribunal and filed original application vide O.A. No. 290/00396/2014 titled Om Prakash & Ors. Vs. Union of India & Ors, and thereafter many more such candidates also filed similar O.A. for, seeking similar relief, wherein upon hearing the prayer of applicants for grant of interim directions, this Hon'ble Tribunal has been pleased to grant interim relief on 02.02.2015, wherein respondents have been given directions to give appointment to such selected candidates conditionally, subject to outcome of O.A. No. 290/00170/2014 filed by failed candidates. Similar direction has been issued in another O.A. No. 290/00125/2015 titled Praveen Kumar Yadav Vs. Union of India & Ors. Thereafter in pursuance to said directions, these almost all selected candidates have been given joining, except petitioner. But since the applicant did not have such interim orders from this Hon'ble Tribunal, as such he has been denied joining by saying that, he also has to seek interim directions from the Hon'ble Tribunal. Therefore the same interim relief also deserves to be passed in this original application filed by the applicant. The copy of interim order dated 02.02.2014 passed in O.A. No. 290/00396/2014 and interim order dated 08.04.2015 passed in O.A. No. 290/00125/2015 are submitted herewith and marked as Annexure-A/3 & A/4, respectively.



4.10 Thus, the applicant, in the aforesaid given facts and circumstances, finds himself highly aggrieved, as his rights are being prejudiced, by not offering him appointment orders. Hence the applicants, prefers this original application, before this Hon'ble Tribunal, on the following grounds.

5 Grounds of application:

(A) That the action of the respondents for not giving appointment order and not issuing him joining letter, after completion of selection process is per-se illegal in the eye of law, hence the same deserves to be declared unsustainable, by this Hon'ble Tribunal, in eye of law.

(B) That, it is very significant to submit here the, the Hon'ble Supreme Court of India in the case of ***Ramesh Chandra Shah & Ors, Vs. Anil Joshi & Ors, reported in AIR 2013 SC 1613,*** ***has held that, after facing selection process, failed candidates cannot question the selection process.*** Therefore, it is not in the mouth of the failed candidates, to say the selection process was not correct. The failed candidates never raised question, during the selection process that, the selection process was not correct. Therefore at belated stage, they question the same and on this ground the respondents cannot be permitted to stall the selection process. Hence the action of the respondents, calls for interference of this Hon'ble Tribunal.

(C) That it is further respectfully submitted that, recruitment process conducted by the respondent is just and proper and it was conducted in the most fair and transparent manner and no any kind of illegality has been pointed out by any authority in the said selection process till date. Therefore it is not proper on the part of

on this ground also the action respondent no. 2 and 3, is unsustainable in the eye of law.

- (D) That, applicant belongs to poor back ground from SC rural area in Rajasthan and he has legitimate expectation to join the post, to which he has been selection, after he has been selected in accordance to law. Therefore, the applicant has a genuine cause to agitate the same before this Hon'ble Tribunal.
- (E) That the other submissions shall be made at the time of arguments.

6. Details of remedies exhausted:

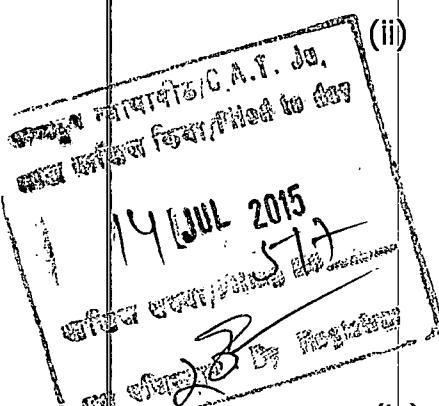
The applicants declared that in the present case, the applicant has no any other remedy available for redressal of his grievances.

7. Particulars of pendency of any case;

The applicant has not filed this matter before any court of Tribunal previously nor the same is pending with any other authority.

8. Relief sought by the applicants:

- (i) That, by an appropriate order this original application may kindly be allowed and by an order or direction, the **impugned action of respondents for not issuing appointment order to applicant to the post of Majdoor, to which he is selected**, may kindly be declared illegal and arbitrary in the eye of law.
- (ii) That, by an appropriate order or direction, the respondents may kindly be directed to issue appointment order and joining instruction forthwith to applicant on the post of Majdoor (Group-D post) to which he is selected, against advertisement in question, with all consequential benefits.



9. Interim order, if any prayed for:

In view of above the humble applicant prays for issuance of interim relief and prays to direct the respondents to issue appointment order and provisionally allow joining of applicant on the post of Majdoor conditionally, subject to outcome of final decision in O.A. No. 290/00170/2014 filed by failed candidates, pending before this Hon'ble Tribunal.

10. The application has been filed through counsel of the applicants.

11. Particulars of the Postal Order : ~~896~~

(i) Number of Postal Order : ~~896~~ 498955
 (ii) Date of issue : 14/7/15
 (iii) Name of the Post Office : Jodhpur
 (iv) payable : Jodhpur

12. Details of documents:

The details of documents have been annexed as per Index.

HUMBLE APPLICANT

14 JUL 2015
 THROUGH COUNSEL

2/2
 (S.P. SHARMA), Advocate

Govind

VERIFICATION

I, Govind Singh S/o Shri Devi Singh, Aged-21 Years, R/o Vill. & Post-Tarondar, tehsil-Nagar, Distt.-Bharatpur (Rajasthan). (Candidate for recruitment to post of Majdoor at No. 224 Adv. Base Ord. Depot, C/o 56 APO), do hereby verify that contents of para 1 to 6 and sub para 4.1 to 4.10 of facts and grounds A to E are true and correct to my knowledge and I have not concealed any facts, therein.

Identified and solemnly sworn before me

today on 14/7/15

Govind

BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
AT JODHPUR

ORIGINAL APPLICATION NO. _____/2015

APPLICANT

Govind Singh

VERSUS

RESPONDENTS

Union of India and ors.

AFFIDAVIT IN SUPPORT OF DOCUMENTS

I, Govind Singh S/o Shri Devi Singh, Aged-21 Years, R/o Vill. & Post-Tarondar, tehsil-Nagar, Distt.-Bharatpur (Rajasthan). (*Candidate for recruitment to post of Majdoor at No. 224 Adv. Base Ord. Depot, C/o 56 APO*), today at Jodhpur, do hereby state on oath and affirm as under:-

1. That I am the applicant in this case, hence I am fully conversant with the facts of the case upto the best of my knowledge.
2. That the content of the annexed documents marked as **Annexure-A/1 to Annexure-A/4** true and correct copies of its original and no part of these document is false or fabricated.

Govind
Deponent

14 JUL 2015
Verification

I, the abovenamed deponent, do verify that contents of above affidavit in para 1 and 2 are true and correct to my knowledge. Nothing has been concealed/suppressed. No part of its false. SO HELP ME GOD. ♀

Identified by

Today as

14 JUL
at Jodhpur

Deponent

Tele : 6184

224 Adv Base Ord Depot
Pin-909224
C/O 56 APO

10501/RC/Rect/2014/ /Adm

10 Dec 2014

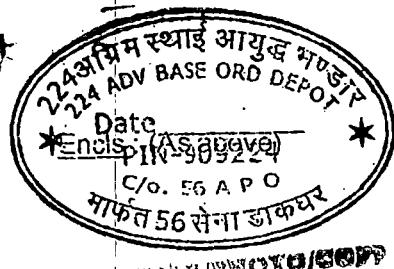
Mr Govind Singh (OBC)
s/o Shri Devi Singh
VPO- Tarondar
Teh - Nagar
Distt- Bharatpur (Raj)
PIN- 321205

Annex A/2

10

PROVISIONAL SELECTION OF CANDIDATE FOR THE POST
OF MAZDOOR IN 224 ABOD

1. Please refer to your application in response to advt in Employment News dt 11 Jan -17 Jan 2014 Rajasthan Patrika and Dainik Bhaskar both dt 11 Jan 2014 for the post of Mazdoor in this depot.
2. You have been provisionally selected for the appointment of Mazdoor by the appointing authority.
3. Your selection is provisional and subject to verification of the following original documents:-
 - (a) Education Certificate
 - (b) Date of Birth Proof
 - (c) Caste Certificate
 - (d) Residence Certificate
 - (e) Character and antecedent verification from police authority
 - (f) Medical examination by Medical Jurist
4. Blank form for attestation and medical examination are forwarded for completion and due attestation by a Gazetted Officer and Medical Jurist of Govt Hospital.
5. Please submit the above forms alongwith your original certificate as well as two photocopies of each document by Regd post/ by hand at the earliest.



(BK Shabu)
Major
Adm Offr
for Commandant

THIS ANNEXURE IS FOR INFORMATION
FROM ITS OWNERS

Reported on
27/12/14
Ojai

Chowdhury

Mr S.P. Sharma present for applicant.

Ms K. Parveen, Sr. C.G.S.C. present.

D.B. not formed. Issue notices 'Dasti'.

Heard on I.R. Counsel for the applicant submits a copy of the interim order dated 02.02.2015 in OA No. 396/2014 with MA No. 12/2015 in which after considering the matter, the respondents were directed to consider issue of conditional appointment letter to the applicants and that the appointment of the applicants shall be subjected to the outcome of OA No. 290/00170/2014 (Balla Ram & Ors v. UOI & Ors.)

Counsel for the applicant contended that Shri Parveen Kumar Yadav (applicant) is also one of the selected candidate for the post of Mazdoor and this may be seen from Annex. A/2 dated 18.07.2014 and his case is similar/identical with the 10 applicants in OA No. 396/2014 and accordingly prays that the same IR may be given as has been given to the applicants in OA No. 396/2014.

Considered the position and in view of the IR given in OA No. 396/2014 and this being a similar/identical matter, the respondents are directed to consider issue of conditional appointment letter to the applicant and the appointment of the applicant shall be subject to the outcome of OA No. 290/00170/2014 (Balla Ram & Ors v. UOI & Ors.)

Ms K. Parveen, Sr.C.G.S.C. and counsel representing the respondents in similar matters, is directed to receive notices on behalf of respondents and convey the position on next date of hearing, regarding consideration of issue of conditional appointment to the applicant. The respondents may file reply/short reply before next date of hearing.

Put up the matter on 20/04/2015.

81
[Meenakshi Hooja]
Administrative Member

COMPARED &
CHECKED

13
13
X
ANNEX-A/2
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BENCH AT JODHPUR.

ORIGINAL APPLICATION NO. 290/396/2014

APPLICANT:

1. Om Prakash(OBC), S/o Bhakar Ram, aged 19 years, R/o Ram Nagar, Post Jajelli Nayal via Banar, Jodhpur -342027.
2. Hariram Dhaka(ESM/OBC), S/o Shri Gordhanram Dhaka, aged 38 years, R/o Village Borvi Khurd, Post Office Borvi khurd, Tehsil Baori, District Jodhpur-342606.
3. Dinesh Solanki (SC), S/o Bhagaram Meghwal, R/o Village Artalya Khurd, Post Artiya Khurd, Tehsil Bhopalgarh, District Jodhpur-342606.
4. Ashok Nayal (Gen), S/o Shri Bhiyan Ram, aged 22 years, R/o VPO-Jaleli Nayla Via banar, Jodhpur-342027.
5. Sonaram(OBC), S/o Shri Durga Ram, aged 19 years, R/o Village Bankliya Post-Riyasetho ka, Tehsil Pipar City, District Jodhpur-342601.
6. Dinesh Kumar(OBC/MSP), S/o HSiv Lal, aged 20 years, R/o VPO Joliyali, Tehsil Jodhpur-342001.
7. Ashok(Gen), S/o Sayar Ram, Village Daikada, aged 20 years, R/o PO Daikada via Banar, District Jodhpur-342027.
8. Shyam Lal Sirohi(OBC), S/o Ghewar Ram, R/o VPO Sathin, Tehsil Pipar City, Jodhpur-342601.
9. Laxman Ram(ST), S/o Sukharam, aged 20 years, R/o Jhipasani, Post Kharwad, District Jodhpur.

part A/4 14
102 122
10. Sukhdev (Geh), S/o Shri Budha Ram, VPO-Daikara, Via
Banar, Tehsil Jodhpur-342027.

VERSUS

RESPONDENTS:

1. The Union of India through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
2. The Commandant, 224 Advance Base Ordnance Depot, Banar, Jodhpur C/o 56 APO
3. The Administrative Officer, 224 Advance Base, Ordnance Depot, Banar, Jodhpur. C/o 56 APO

DETAILS OF THE APPLICATION:

1. PARTICULARS OF THE ORDER AGAINST WHICH APPLICATION IS MADE:

The present application is being filed against implementation of the Provisional Selection Letter issued to Petitioner No. 1 to 10 by the Respondents and to give them Joining/Appointment in the Department on the post of Mazdoor in different fields

SUBJECT IN BRIEF: Appointment

2. JURISDICTION OF THE TRIBUNAL

Amrit A/4 15
Date 22-2-2015
O.A. No. 290/00396/14 with MA 290/00012/15 - 3 -

Date of Order : 02/02/2015

Mr S.P. Sharma present for applicant.
Ms K. Parveen present for respondents.

Mr S.P. Sharma puts in his appearance on behalf of applicants as Mr Aditya Singhi, counsel earlier engaged by the applicants is ill.

Heard on MA No. 290/00012/15 filed by the applicants for early hearing. As MA for early hearing has been filed on 15th January, 2015 and since then case has already been listed on 20.01.2015 before Registrar and before D.B. on dated 23.01.2015 and today. Accordingly, MA is disposed of being rendered infructuous.

Counsel for applicant submits that all the applicants have been selected by the respondent-department and their original documents have also been called by the respondent-department for verification which are still lying with them as appointments could not be issued due to interim order passed in OA No. 290/00170/14 filed by the failed candidates.

Counsel for respondents admits to this position, therefore, in view of the facts submitted by both the parties, the respondents are directed to consider issue of conditional appointment letter to the applicants that the appointment of the applicants shall be kept subject to the outcome of OA No. 290/00170/14 Balla Ram & Ors v. UOI & Ors. Counsel for respondents may inform the Tribunal of the position on next date i.e. 06/02/2015.

Put up the matter on 06/02/2015.

8/1
[Meenakshi Hooja]
Administrative Member

8/1
[Justice K.C.Joshi]
Judicial Member

CERTIFIED TRUE COPY
Dated 03/2/2015

D. B. Sharma
Section Officer (Judi.)
Section Officer (Judi.)
Central Administrative Tribunal
Delhi, India, 110001
Lockhart Avenue, Lodhi Road

2/2-4

REVISER APPROVED

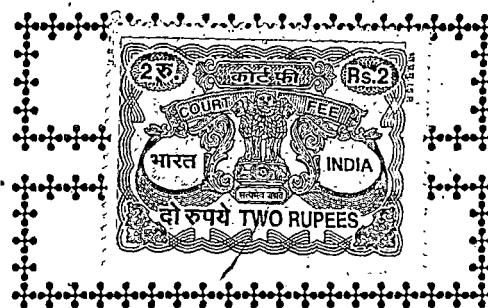
B. B. Sharma

2/2-4
March 13, 2015

वकालत नामा

तारीख पेशी

मुकद्दमा नम्बर



Hon'ble High Court of Judicature for Rajasthan at Jodhpur

सेवा में श्री Hon'ble Central Adm. Bench, Jodhpur

Govind Singh, बनाम Union of India

मैं/हम गोविंद सिंह पुत्र श्री दीपिंदि जाति ७७२

निवासी गोविंद नाम स्परोक्त मुकद्दमे में अपनी और से

S.P. SHARMA, M.S. RATHORE, D.S. RATHORE, KAUSHAL SHARMA,
श्री En. Nos. (R/1794/2000), (R565/2003) (R/2830/2005) (R/2123/2007) को

Ms. Swati Sharma (R/897/2012), G.L. Prajapat (R/...../20.....), Advocates, R.H.C., Jodhpur, वकील नियुक्त करता हूँ/करते हैं। उनको मेरी/हमारी तरफ से नीचे लिख खास अधिकार होगे दावा, जवाबदाया, जबाबुल जवाब, अपील, क्रास ऑब्जेक्शन, दरखास्त, निगरानी दरखास्त, नजरसानी दरखास्त, इअराय, इस्तगाहसा, उजरदारी इत्यादि अपने दस्तखत कर प्रस्तुत करना व इससे सम्बन्धित दूसरी दरखास्त मुकद्दमा अदम पैरवी में व इकतरफा होने पर बरामदगी की दरखास्त व इकतरफा मनसुखी की दरखास्त, दस्तावेज प्रस्तुत करना व वापस लेना रकम जमा करने की दरखास्त करना न्यायालय से रकम वापिस लेना व राजीनामा करना व अपने हस्ताक्षर से राजीनामा प्रस्तुत करना व मुकद्दमे को वापिस लेना व विशेष शपथ द्वारा मुकद्दमे का निर्णय करने के लिए मंच नियुक्त करना व मेरी/हमारी तरफ से आर्डर 10 जाब्ता दीवानी के अनुसार बयान देना व मुकद्दमे की पेरवी एकट प्लीड करना व करने के लिए दूसरे वकील को नियुक्त करना व इब्लाई डिक्री से व अन्तिरम (दरम्यानी) आज्ञा के विरुद्ध अपील निगरानी क्रास ऑब्जेक्शन इत्यादि पेश करना इसी मुख्तारनामा के आधार पर इसी न्यायालय या दूसरे न्यायालय में करना एवं सब पर अपने हस्ताक्षर करना व तस्दीक स्वीकार करना व इन्कम टेक्स, सेलटेक्स, एग्रीकल्चर इन्कम टेक्स व एस्टेट ड्यूटी के कानून के अन्तर्गत प्रत्येक कार्य करना जो करदाता स्वयं करता है व अदा करने के लिए अधिकारी को वकील साहब को मेरी/हमारी तरफ से सभी प्रकार की कार्यवाही करने का अधिकार सकता हूँ/सकते हैं व आखिर न्यायालय तक जो कुछ भी कार्यवाही वकील होगा जैसाकि मैंने/हमने खुद की हो। इस मुकद्दमे की पैरोकारी के लिये रूपये

तय किये हैं जिसमें से रूपये अदा करने पर वकील साहब को मेरी/हमारी तरफ से सभी प्रकार की कार्यवाही करने का अधिकार

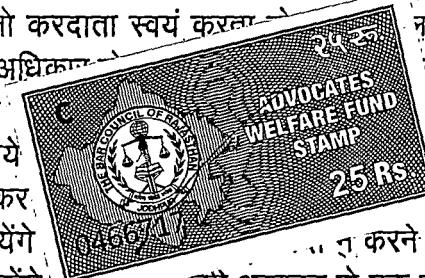
बाकी रहे सो दिन में या फैसले के पहले अदा कर दिये जायेंगे इसी अदालत से एक बार

मुकद्दमे का निर्णय होने तक के लिये चाहे निर्णय न्याय से हो चाहे आपसी रजामन्दी से हो या शपथ से होने पर भी तय शुदा रकम वकील साहब को लेने का हक होगा। मुकद्दमा इस न्यायालय से मूल्तकिल होगा या अपील निगरानी वगैरा में जावेगा या रिमाण्ड हो तो इसके लिए न्यायालय या दूसरे न्यायालय का मेहनताना अलग से देना पड़ेगा। हर पेशी पर मैं/हम या हमारा पैरोकार हाजिर रहेगा या अदम पैरवी या एक तरफा की जिम्मेवारी वकील साहब की नहीं होगी।

वकील साहब की हिदायत अनुसार मैं/हम पैरवी करता रहूँगा/करते रहेंगे न करने पर वकील साहब को मुकद्दमे की

पैरवी छाड़ने का हक होगा। परन्तु इस सूरत में तय शुदा रकम लेने का हक वकील साहब को होगा। इस मुख्तायार नामा की रुह से एक से ज्यादा वकील मुकर्रर किये जाने की सूरत में एक हाजरी काफी होगी। अगर न्यायालय में मेरी रकम जमा होगी उसमें से वकील साहब का बकाया मेहनताना व दीगर खर्च जो वकील साहब मेरे मुकद्दमे का करेंगे, अबल लेने का हक होगा व असली कागजात मुकद्दमे की फाइल बकाया रकम अदा किए बिना ले जाने का हक मेरा नहीं होगा। इल्तुआ पेशी इकतरफा मनसुखी व दीगर दरम्यानी खर्च जो न्यायालय से दिलाया जायेगा, वह तय शुदा रकम के अलावा वकील साहब का ही होगा इसमें मेरा/हमारा कोई ताल्लुक नहीं होगा। फक्त ता..... सन्

200.....



हस्ताक्षर वकालत नामा देने वाले के

BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR
BENCH, AT JODHPUR

ORIGINAL APPLICATION NO. _____/2015

APPLICANT

Govind Singh

VERSUS

RESPONDENT.

Union of India & ors.

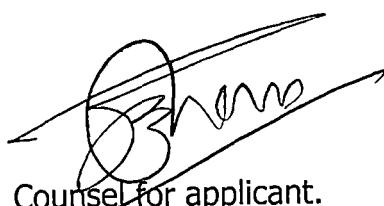
PERMISSION OF EARLY LISTING

MAY IT PLEASE YOUR HONOURS;

The humble applicants have filed an original application in the matter of appointment to the post of Majdoor at No. 224 Advance Depot, Banar, Jodhpur, wherein all the applicants have been selected by the respondents, after due selection process and provisional selection letters also have been issued and verification also has been completed, but applicants are not yet given joining on the post.

In the identical matter, filed by Shri Om Prakash & Ors, devendra Kumar, this Hon'ble Tribunal has been pleased to grant interim relief in O.A. No. 290/00396/2014 and O.A. No. 290/00059/2015. Hence for grant of similar relief, this original application may kindly be listed at the earliest, as for want of interim orders, the applicants are not being given joining by respondents.

Date: Jul, 2015


 Counsel for applicant.

As per hon'ble court direction
 case listed as 14171512
 no deleted
 so far
 1412

CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH

Near Rajasthan High Court Campus, JODHPUR - 342 006

No. 1329

Date 15/7/15

By-hand

Dasti

Regd.A.D.

Speed-Post

NOTICE

FOR APPEARANCE AND PRODUCTION OF RELEVANT RECORDS

(Under Rule 29 of the Central Administrative Tribunal Rule of Practice, 1993)

Original Application No. 290/00/2015

Applicant (s)

Gobind Singh

Respondent (s)

Vs U.O.T.B. - 28

Represented by Advocate

Shri S. P. Sharma

Represented by Advocate

Shri K. Parveen

To

Union of India Through The Secretary,
Ministry of Defence, Government of India,
Raksha Bhawan, New Delhi

R-1

Whereas an application filed by the above named applicant(s) under Section 19 of the Administrative Tribunals Act, 1985, as in the copy annexed hereinto, has been registered and upon preliminary hearing, the Tribunals has directed that you should be given an opportunity to show cause why the application should not be admitted, or why it should not be disposed of at the stage of admission itself, and if admitted, why it should not be disposed of at the subsequent stage without any further notice. In order to contest the application, you may file your reply alongwith the documents in support thereof and after serving copy of the same on the applicant or his Legal Practitioner within 30 days of the receipt of the notice, and appear before this Tribunal either in person or through a Legal Practitioner/presenting Officer appointed by you in this behalf.

Therefore, notice is hereby given to you to appear ALONG WITH THERE RELEVANT RECORDS before this Bench of the Tribunal in person or through a Legal Practitioner/Presenting Officer in this matter at 10-30 a.m. of the 05 day of August 2015. If you fail to appear, the application will be heard and disposed of in your absence without any further notice to you.

Given under my hand and seal of the tribunal this 15 day of

July 2015

Note : The case not admitted on.....

(By order of this Tribunal)

Encl. : Copy of application & its Annexures

Page Nos. 01 to 15 with

Copy of order.



For: REGISTRAR

J. K. Gaur
15/7/2015

CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH

Near Rajasthan High Court Campus, JODHPUR - 342 006

No. 1460

Date 15.7.15

By hand

Dasti

Regd.A.D.

Speed Post

NOTICE

FOR APPEARANCE AND PRODUCTION OF RELEVANT RECORDS

(Under Rule 29 of the Central Administrative Tribunal Rule of Practice, 1993)

Original Application No. 1460/2015

Applicant (s)

Gopal Singh

Respondent (s)

Vs U.G.T. & S.S.

Represented by Advocate

Shri S.P. Sharma

Represented by Advocate

Shri K. Parveen

To

The Commandant,
No. 206 Advance Base and Depot,
Bomar Jodhpur, c/o 56 AD.

R-2

Whereas an application filed by the above named applicant(s) under Section 19 of the Administrative Tribunals Act, 1985, as in the copy annexed hereinto, has been registered and upon preliminary hearing, the Tribunals has directed that you should be given an opportunity to show cause why the application should not be admitted, or why it should not be disposed of at the stage of admission itself, and if admitted, why it should not be disposed of at the subsequent stage without any further notice. In order to contest the application, you may file your reply alongwith the documents in support thereof and after serving copy of the same on the applicant or his Legal Practitioner within 30 days of the receipt of the notice, and appear before this Tribunal either in person or through a Legal Practitioner/presenting Officer appointed by you in this behalf.

Therefore, notice is hereby given to you to appear ALONG WITH THERE RELEVANT RECORDS before this Bench of the Tribunal in person or through a Legal Practitioner/Presenting Officer in this matter at 10.30 a.m. of the 05 day of August 2015. If you fail to appear, the application will be heard and disposed of in your absence without any further notice to you.

Given under my hand and seal of the tribunal this..... 15 day of

JULY 2015

Note : The case not admitted on.....

(By order of this Tribunal)

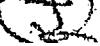
Encl. : Copy of application & its Annexures

Page Nos. 01 to 15

With Copy of order.



For : REGISTRAR



15/7/2015

CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH

Near Rajasthan High Court Campus, JODHPUR - 342 006

No. 1401

Date. 15/7/15

By hand

Dasti

Regd.A.D.

Speed Post

NOTICE

FOR APPEARANCE AND PRODUCTION OF RELEVANT RECORDS

(Under Rule 29 of the Central Administrative Tribunal Rule of Practice, 1993)

Original Application No. 1401/2015

Applicant(s)

Govind Singh

Respondent(s)

Vs U.O.T. 808

Represented by Advocate

Shri S. P. Sharma

Represented by Advocate

Shri K. Farveen

To

The Administrative Officer,
N.B.U Advance Base Jodhpur,
Bomar Jodhpur, C/o 56 A.P.O.

R.3

Whereas an application filed by the above named applicant(s) under Section 19 of the Administrative Tribunals Act, 1985, as in the copy annexed hereinto, has been registered and upon preliminary hearing, the Tribunals has directed that you should be given an opportunity to show cause why the application should not be admitted, or why it should not be disposed of at the stage of admission itself, and if admitted, why it should not be disposed of at the subsequent stage without any further notice. In order to contest the application, you may file your reply alongwith the documents in support thereof and after serving copy of the same on the applicant or his Legal Practitioner within 30 days of the receipt of the notice, and appear before this Tribunal either in person or through a Legal Practitioner/presenting Officer appointed by you in this behalf.

Therefore, notice is hereby given to you to appear ALONG WITH THERE RELEVANT RECORDS before this Bench of the Tribunal in person or through a Legal Practitioner/Presenting Officer in this matter at 10-30 a.m. of the 05 day of August 2015. If you fail to appear, the application will be heard and disposed of in your absence without any further notice to you.

Given under my hand and seal of the tribunal this

15 July 2015

Note : The case not admitted on.....

Encl. : Copy of application & its Annexures

Page Nos. 01 to 15 in all



(By order of this Tribunal)

J. K. Sharma
15/7/2015

REGISTRAR

Copy of order

Form No. 11

(See rule 62)

CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH

5/10/15 - 14/12/15

OA NO. 270 /2015

Note:- Counsel is not a member of
Advocates welfare fund

Gowind Singh

APPLICANT

VERSUS

UNION OF INDIA (MINISTRY OF Defau) RESPONDENTS

MEMO OF APPEARANCE

I, Kishan Singh Yadav, Additional Central Govt. Standing Counsel having been authorised by Government of India to appear in the cases filed against Union of India before this Hon'ble Tribunal. I hereby put my appearance for Respondent No. 1 to 3 and undertake to plead and act for them in all matters in the aforesaid case.

Place Jodhpur
Date 5/10/2015



Signature & Designation of the Counsel
Kishan Singh Yadav, Advocate
Addl. Central Govt. Standing Counsel
AT Central Administrative Tribunal, Jodhpur.

Address of the counsel for Service
Kishan Singh Yadav Advocate
73/123, Kanhiya Nagar, Shikargarh, Jodhpur.

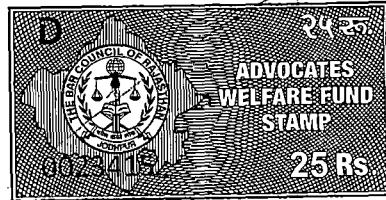
*5/10/15
Kishan Singh Yadav
Advocate
Central Admin. Tribunal, Jodhpur*

1552
5/10/15

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR
BENCH, JODHPUR

Form no. 11

(See Rule 62)



Next date 14-12-15

ORIGINAL APPLICATION NO. 270 / 2015

APPLICANT :

Grovind Singh

VERSUS

RESPONDENTS:

UNION OF INDIA &

MEMO OF APPEARANCE

I, RAMESHWAR DAVE, ADDITIONAL CENTRAL GOVERNMENT STANDING COUNSEL, having been authorized by Government of India to appear and proceed further in the cases filed against and on behalf of Union of India before this Hon'ble tribunal. I hereby put my appearance on behalf of Union of India being its counsel in original application no. 270 / 2015 as respondent/s no. 01 to 03 and undertake to plead and act in all matters in the aforesaid case.

Place : JODHPUR

Date : 14 / 12 / 2015

21/12/2015 (69)

SIGNATURE & DESIGNATION OF THE COUNSEL

RAMESHWAR DAVE

ADDITIONAL CENTRAL GOVERNMENT STANDING COUNSEL
CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR

Presented by Mr. Rameshwari Dave
14-12-2015

ADDRESS OF THE COUNSEL FOR SERVICE:

RAMESHWAR DAVE,

ADVOCATE,

21, SHIV- SHAKTI NAGAR,

STREET NO. 2 OUTSIDE THIRD POLE MAHAMNDIR,

3101

14-12-2015

वकालत नामा

तारीख पेशी : 14 Dec 2015

मुकद्दमा नम्बर : OA No. 290/00270/2015

सेवा में श्री Shri Govind Singh Versus Union of India & Ors.

in the Hon'ble Central Administrative Tribunal, Jodhpur

I am not a member
of Advocacy & Ad

मैं/हम Major Gaurav Bajpai पुत्र Shri R N Bajpai जाति Hindu निवासी Banar तहसील Jodhpur उपरोक्त मुकद्दमे में अपनी ओर से श्री Mr. Kishan Singh Yadav, Addl. CGSC, at Hon'ble CAT Jodhpur को वकील नियुक्त करता हूँ/करते हैं। उनको मेरी/हमारी तरफ से नीचे लिखे खास अधिकार होंगे, दावा, जवाब दावा, जवाबुल, अपील, कॉस ऑब्जेक्शन, दरखास्त, निगरानी दरखास्त, नजरसानी दरखास्त, इजराय, इस्तगासा, ऊजरदारी इत्यादि अपने दस्तखत कर प्रस्तुत करना व इससे सम्बन्धित दुसरी दरखास्तों मुकद्दमा अदम पैरवी में व इकतरफा होने पर बरामदगी की दरखास्त व इकतरफा मनसुखी की दरखास्त, दस्तावेज प्रस्तुत करना व बापस लेना रकम जमा करने की दरखास्त करना न्यायालय से रकम वापिस लेना व राजीनामा करना व अपने हस्ताक्षर से राजीनामा प्रस्तुत करना व मुकद्दमे को वापिस लेना व विशेष शपथ द्वारा मुकद्दमे का निर्णय करने के लिए पंच नियुक्त करना व मेरी/हमारी तरफ से आर्डर 10 जाब्त दीवानी के अनुसार बयान देना व मुकद्दमे की पैरवी एकट प्लीड करना व करने के लिए दूसरे वकील को नियुक्त करना व इब्तदाई डिकी से कतई डिकी से व अन्तरिम (दरम्यानी) आज्ञा के विरुद्ध अपील निगरानी व कास ऑब्जेक्शन इत्यादि पेश करना इसी मुख्यारनामा के आधार पर इसी न्यायालय में या दूसरे न्यायालय में करना एवं सब पर अपने हस्ताक्षर करना व तस्वीक स्वीकार करना व इन्कम टेक्स, सेलटेक्स, एग्रीकल्चर इन्कम टेक्स व एस्टेट ड्यूटी के कानून के अन्तर्गत प्रत्येक कार्य करना जो करदाता स्वयं करता हो, इसके अलावा वकील साहब को मेरी/हमारी तरफ से सभी प्रकार की कार्यवाही करने का अधिकार होगा। जैसा कि मैं/हम खुद कर सकता हूँ/सकते हैं व आखिर न्यायालय तक जो कुछ भी कार्यवाही वकील साहब करेंगे सब मुझको/हमको स्वीकार होगा जैसा कि मैंने/हमने खुद की हो। इस मुकद्दमे की पैरोकारी के लिए रुपये अक्षरे तय किये हैं जिसमें से रुपये अदा कर दिये हैं व रुपये बाकी रहे सो दिन में या फैसले के पहले अदा कर दिए जायेंगे। निश्चित समय बाद अदा न करने पर वकील साहब मुकद्दमे की पैरवी बिना मुझको/हमको नोटिस देकर छोड़ सकेंगे। यह रकम इसी अदालत से एक बार मुकद्दमे का निर्णय होने तक के लिए चाहे निर्णय न्याय से हो या शपथ से हो पर भी तय शुदा रकम वकील साहब को लेने का हक होगा। मुकद्दमा इस न्यायालय से मुन्तकिल होगा या अपील निगरानी वगैरा में जावेगा या रिमाण्ड हो तो इसके लिए न्यायालय का या दूसरे न्यायालय कस मेहनताना अलग से देना पड़ेगा। हर पेशी पर मैं/हम या हमारा पैरोकार हाजिर रहेगा या अदम पैरवी या एक तरफा की जिम्मेदारी वकील साहब की नहीं होगी। वकील साहब की हिदायत अनुसार मैं/हम पैरवी करता रहूँगा/करते रहेंगे न करने पर वकील साहब को मुकद्दमे की पैरवी छोड़ने का हक होगा। परन्तु इस सुरत में तय शुदा रकम लेने का हक वकिल साहब को होगा। इस मुख्यारनामा की रुह से एक से ज्यादा वकील मुकर्रर किये जाने की सुरत में एक हाजरी काफी होगी। अगर न्यायालय में मेरी रकम जमा होंगी उसमें से वकील साहब का बकाया मेहनताना व दीगर खर्च जो वकील साहब मेरे मुकद्दमे का करेंगे अबल लेने का हक होगा व असली कागजात मुकद्दमे की फाइल बकाया रकम अदा किए बिना ले जाने का हक मेरी नहीं होगा। इल्तुआ पेशी इकतरफा मनसुखी व दीगर दरम्यानी खर्च जो न्यायालय से दिलाया जायेगा, वह तय शुदा रकम के अलावा वकील साहब का ही होगा। मेरा/हमारा कोई ताल्लुक नहीं होगा। फक्त ता माह सन 201 11/12/15

सन 201

RECEIVED
HISTORICAL
EDUCATIONAL
INSTITUTE

हस्ताक्षर वक्यालत नामा देने वाले के